Notification No. 75 /2005-Customs (N.T.)

In exercise of the powers conferred by clause (a) of sub-section (2) of section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following amendments to the Export Manifest (Aircraft) Regulations, 1976, namely:-

(a) In Form - II, - Passenger Manifest, referred to in sub-clause (ii) of clause (c) of sub-regulation (1) of regulation 3, in the column, for "Surname and initials" and the entries relating thereto, the following shall be substituted, namely:-

Surname and initials	For use by owner or operator only	For official use only
Passport/Official travel document details		
PNR details		
Prepared by Page of pages		

- (b) After regulation 4, the following shall be inserted, namely:-
- "5. Passenger manifest. (1) The passenger manifest shall be delivered three hours before the departure of the flight.
- (2) The manifest shall be transmitted electronically to the Indian Customs.
- (3) Where the manifest cannot be delivered electronically due to some unavoidable reason, the same may be delivered as acceptable to the concerned Commissioner of Customs in accordance with the conditions prescribed in the procedure.
- (4) In case of any amendment to the manifest, the same shall be transmitted to the Indian Customs as soon as such amendments are made and before the departure of the flight.".

[F. No 520/16/2005-CUS. VI]

ANUPAM PRAKASH

UNDER SECRETARY TO THE GOVT OF INDIA

Note: - The Principal Regulation was published in Part II, Section 3, Sub-section (i), of the the Gazette of India Extraordinary, vide Notification No. 419/F. No. 450/85/75-Cus. IV dated 23rd October, 1976 [G.S.R. 1548] and were last amended vide Notification No. 219/F. No. 450/68/77-Cus.IV dated 22nd October, 1977 [G.S.R. 1419].